

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **JMD OILS PRIVATE LIMITED**

Sl. No	Particulars	Details
1.	Name of corporate debtor	JMD Oils Private Limited
2.	Date of incorporation of corporate debtor	23 rd March 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC066690
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office : 5/24 RAMESH NAGAR NEW DELHI-110015
6.	Date of closure of Insolvency Resolution Process	02 nd February, 2021
7.	Liquidation commencement date of corporate debtor	03 rd February, 2021
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Shalu Khanna Regn. No: IBBI/IPA-001/IP-P00917/2017-2018/11523
9.	Address and e-mail of the liquidator, as registered with the Board	Address: A-16/9, Vasant Vihar, New Delhi-110 057, India Email Id: SKHANNA@LLCA.NET
10.	Address and e-mail to be used for correspondence with the liquidator	Ms. Shalu Khanna Liquidator of JMD OILS PRIVATE LIMITED Luthra & Luthra Restructuring And Insolvency Advisors LLP LGF, A-16/9, Vasant Vihar, New Delhi-110 057, India Email for submission of claims : <u>JMD.CLAIMS@LLCA.NET</u> Email for all other correspondences (except for submission of claims) : <u>JMD.LIQ@LLCA.NET</u>
11.	Last date for submission of claims	05 th March, 2021

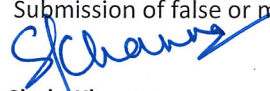
Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the JMD Oils Private Limited on 03rd February, 2021

The stakeholders of JMD Oils Private Limited are hereby called upon to submit their claims with proof on or before 05th March, 2021, to the liquidator at the address mentioned against item No. 10 mentioned above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The claim may be submitted in their specified forms. **FORM C** - Proof of claim by operational creditors except Workmen and Employees; **FORM D** - Proof of claim by financial creditors; **FORM E** - Proof of claim by a Workman or an Employee; **FORM F** - Proof of claim by authorised representative of Workmen or Employees; **FORM G** - Proof of claim by any other stakeholder. These forms may be downloaded from the portal of IBBI i.e. [HTTPS://IBBI.GOV.IN](https://ibbi.gov.in) or from portal of Liquidator i.e. [HTTP://WWW.LLCAIRP.COM/](http://www.llcairp.com/)

Submission of false or misleading proof of claims shall attract penalties.


Shalu Khanna
Liquidator

Date: 05/02/2021

Place: New Delhi